

IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.

FIR No. 03764/2020
PS: DBG Road
State Vs. Unknown
Application

26.08.2020

**Proceedings of this matter has been conducted via Video Conferencing
through Cisco Webex.**

**This is an application received through email moved on behalf of applicant
Pardeep Ghai for release of vehicle bearing registration number DL-3SDE-
2496 (scooty) on superdari.**

Present: Ld. APP for the State via Video Conferencing through
Cisco Webex.
Applicant Sh. Pardeep Ghai is present in person.

Reply of IO has been received through email.

Heard. Perused.

It is submitted by the applicant that he had purchased the said scooty
from Sh. Naveen Verma and that Naveen Verma is still the registered owner of the
vehicle in question. Copy of RC of the vehicle has been retained on record. As per
reply of IO, police has no objection in release of the vehicle.


The application is therefore allowed. The vehicle bearing registration
number DL-3SDE-2496 be released to the rightful owner/claimant after verification of
his identity. The Panchnama and photographs of the vehicle shall be filed in the Court
with the charge-sheet.

Concerned SHO is directed to prepare a detailed panchnama of the
above stated vehicle and take photographs of the same in terms of directions given in
the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State".
Panchnama proceedings shall be conducted at the concerned Police Station. The
panchnama and the photographs shall be signed by the applicant, accused (if
arrested) and the IO and the concerned SHO shall secure the presence of the
aforesaid persons.

Copy of this order be given dasti to the applicant. Copy of this order be
sent to SHO, PS DBG Road, for compliance through email.

Accordingly, application stands disposed of.

Copy of this order be uploaded on official website of Delhi District
Courts.


(Arul Varma)
CMM (Central), Delhi
26.08.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

FIR No. 86/2017

PS: Hauz Qazi (Crime Branch)

Abhey Bansal vs. Priyanka Mehta and Others

Misc. Application

26.08.2020

Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.


Earlier the matters were being adjourned en bloc pursuant to the orders of Hon'ble High Court. Now, as per the directions of Hon'ble High Court Endst. No. 1977-2009/DHC/2020 dated 30.07.2020, the matters are being taken up for regular hearing through Video Conferencing.

Present: Ld. APP for the State via Video Conferencing through Cisco Webex.
Sh. Rishabh Jain, Ld. Counsel for the complainant via Video Conferencing through Cisco Webex.

Status report has been received on behalf of the IO through email. Copy of the same also supplied to Ld. Counsel for the complainant through WhatsApp.

In view of this position, the application stands disposed of.

Copy of this order be uploaded on the official website of Delhi District Courts.


(Arul Varma)
CMM (Central), Delhi
26.08.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

**MA No.
Kotak Mahindra Bank Ltd.
vs.
Sunil Kumar Gupta & Anr.
Misc. Application**

26.08.2020

**Proceedings of this matter has been conducted via Video
Conferencing through Cisco Webex.**

Present: Sh. Mayank Mahajan, Ld. Counsel for the petitioner/applicant bank via Video Conferencing through Cisco Webex.
Sh. Mohit Singhal, Court Receiver/Advocate is also present via Video Conferencing through Cisco Webex.

Upon inquiry, Sh. Mohit Singhal, Court Receiver/Advocate has submitted that he has no objection qua extension of Order dated 27.02.2020. In view of the said no objection and in view of the fact that on account of Covid-19 epidemic, the Order dated 27.02.2020 could not be executed, the said Order is extended for another period of three months from today.

Copy of this Order shall be given dasti/by the Reader/Ahlmad to the Ld. Advocate for the applicant bank and the Court Receiver/Advocate, in person and through email.

Copy of this order be uploaded on the official website of Delhi District Courts.

**(Arul Varma)
CMM (Central), Delhi
26.08.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

**FIR No. 157/2020
PS: DBG Road
State Vs. Mohd. Shaaib Khan
u/s 392/34 IPC
Bail Application**

26.08.2020

**Proceedings of this matter has been conducted via Video
Conferencing through Cisco Webex.**

Earlier the matters were being adjourned en bloc pursuant to the orders of Hon'ble High Court. Now, as per the directions of Hon'ble High Court Endst. No. 1977-2009/DHC/2020 dated 30.07.2020, the matters are being taken up for regular hearing through Video Conferencing.

**Present: Ld. APP for the State via Video Conferencing through Cisco Webex.
Sh. Sanjay Sharma, Ld. Proxy counsel for applicant/accused on behalf of Ld. Counsel via Video Conferencing through Cisco Webex.**

It is submitted by the Ld. Proxy counsel that mother of Ld. main counsel has expired recently.

At request, be put up for consideration on 29.08.2020.

Copy of this order be uploaded on the official website of Delhi District Courts.


**(Arul Varma)
CMM (Central), Delhi
26.08.2020**